Exemption from foreign travel tax to the delegates and their aides- attending the Ministerial Meeting of Global Sstem of tTrade preferences held in Delhi from 32nd to 26th July, 1985 under Section 41 of the Finance Act 1979.

SHRIMATI MARGARET ALVA: " Sir. on behalf of Shri Vishwanath Pratap Singh, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 557(E), dated the 8th July, 1985, providing exemption from foreign travel tax to the delegates and their aides attending the Ministerial Meeting of Global System of Trade Preferences held in Delhi from 22hd to 26th July, 1985 under section 41 of the Finance Act, 1979, together with an Explanatory Memorandum on the Notification. [Placed in Library. See No. LT-119'9/85.]

## Notifications of the Ministry of Finance (Department of Revenue)

SHRIMATI MARGARET ALVA: Sir, on behalf of Shri VishWanath Pratap Singh I also beg to lay on the 'Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), together with Explanatory Memoranda threon;-

- (i) G.S.R. Nos. 423(E) to 432(E), dated the 24th May, 1985, bringing into effect certain consequential changes in excise duties due to enactment of Finance Bill, 1985.
- (ii) G.S.R. No. 512(E), dated the 26th June, 1985, extending concessional rate of excise duty for certain specified thermosetting resins and engineering Plastics.
- (in) G.S.R. No. 519(E), dated the 28th June, 1985, extending excise duty exemption on goods supplied "to project "TITAN" upto 31st December, 1986.
- (iv) G.S.R. No. 521(E) dated the 28th June, 198J5, extending the vali-

dity of Notification No. 24/75-CE, dated the 1st March, 1975 upto 31st December, 1985.

on the Table

- (v) G.S.R. No. 522(E), dated the 28th June, 1985, granting complete exemption from excise duty on certain vegetable non-essential oils.
- (vi) G.S.R. No. 523(E), dated the 28th June, 1985 omitting certain vegetable nonessential oils from the purview of Notification No. 69/84-CE, dated the 1st March, 1964.
- (vii) G.S.R. No. 524(E), dated the 28th June, 1985, seeking to continue the partial exemption contained in Notification No. 99/84-CE, dated the 30th April, 1984 on vegetable product made from indigenous rice bran oil upto 30th September, 1985.
- (viii) G.S.R. No. 533(E), dated the 1st July, 1985, extending exemption to consumables and spares along-with excisable capital goods com-ponants and raw materials for 100 per cent EOU.
- (ix) G.S.R. Nos. 554(E), and 555 (E), dated the 5th July, 1985 reducing the rate of excise duty on conventional gang saws used in the manufacture of marble slabs and marble slabs manufactured with the aid of conventional gang saws or converted conventional gang saws.
- (x) G.S.R. No. 556(E), dated the 5th July, 1985 seeking to invoke the provisions of section 11C of the Central Excise and Salt Act, 1944 in regard to the payment of duties of excise on bare coper wires of 2.00 mm (14 SWG) thickness and thicker and bare aluminium wires of 3.25 mm (10SWG) thickness thicker which were used in the factory of production for the manufacture of bare coper wires finer than 2.00mm (14SWG) and bare aluminium wires finer than 3.25mm (10SWG), respectively, during the period 30th April to 23rd September,

("Placed in Library. See No LT-1202/85 for (i), to (x).]